COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 224 OF 2018

Dated: 24th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Delhi Transco Limited Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Sheshadri

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Naveen Hegde for

Mr. Nikhil Nayyar

ORDER

Learned counsel, Mr. Nikhil Nayyar accepts notice on behalf of Respondent No.1.

The learned counsel appearing for the Respondent No .1 prays for six weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondent No .1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No. 1 is permitted to file reply in the instant Appeal on or before 05.12.2018 after serving copy to the learned counsel appearing for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 03.01.2019, after serving copy to the learned counsel for the appearing Respondents.

Relist the matter on <u>08.012019</u>, as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member